

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 48 OF 2017 & IA No. 49 of 2017

Dated: 31st October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Chettinad Cement Corporation Ltd.Appellant(s)

Vs.

**Karnataka Electricity Regulatory Commission & Ors.
.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Rhea Luthra

ORDER

The instant appeal is disposed of in terms of the Order dated 31.10.2017 passed by this Tribunal in Appeal No. 276 of 2016, as it challenges the common order dated 18.08.2016 passed by the Karnataka Electricity Regulatory Commission in Appeal No. 276 of 2016. Needless to say that all the pending IAs shall stand disposed of.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vg